

GOVERNMENT OF RAJASTHAN  
LAW & LEGAL AFFAIRS DEPARTMENT  
(STATE LITIGATION)

F.12(3)RAJ/VAD/18

JAIPUR, DATED: 18.10.2021

**::CORRIGENDUM::**

- 1- In condition no. 2 of part "A" of order of even no. dated 14.10.2021, the expression "**this fee**" shall be read as "**Appearance Fees**".
- 2- In condition no. 2 of part "B" of the said order dated 14.10.2021, the expression "**this fee**" shall be read as "**Appearance Fees**".
- 3- In condition no. 6 of part "B" of the said order dated 14.10.2021, the expression "**AG Cum AAG**" shall be read as "**GA Cum AAG**".

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**Principal Secretary, Law**

Copy forwarded for information and necessary action to:-

1. The Secretary to HE Governor of Rajasthan, Jaipur.
2. PS to Hon'ble Chief Minister, Rajasthan, Jaipur.
3. PS to Hon'ble Law Minister, Rajasthan, Jaipur.
4. PS to Hon'ble Chief Secretary, Rajasthan, Jaipur.
5. All Principal Secretary/Secretary/Special Secretary to the Government of Rajasthan.
6. Advocate General Rajasthan, Jaipur.
7. All Addl. Advocate General, Rajasthan, Jodhpur/Jaipur.
8. All the Head of Department, Rajasthan.
9. All Joint Legal Remembrancer/Dy. Legal Remembrancer/Assistant Legal Remembrancer/Senior Law Officer/Junior Law Officer of the Law Department.
10. Administrator Litigation Jaipur/Jodhpur.
11. All District Magistrates.
12. Programmer Law and Legal Affairs Department.
13. Guard file.

*Anupama Rajeev Bijlani*  
18/10/21  
(Anupama Rajeev Bijlani)  
Principal Secretary, Law